

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 2923/2019

This the 8th day of November, 2019

Hon'ble Mr. S.N. Terdal, Member(J)

W/ASI Nirmala No. 1447/D (28892742)
Age 51 years, Designation W/ASI
W/o Sh. Naresh Kumar
R/o A/1/6, Rajender Park Nangloi, Delhi – 110041.

... Applicant

(By Advocates :Mr. Yogesh Kr. Mahur with Mr. Harkesh Parashar)

Versus

1. The Govt. of NCT of Delhi
Through Commissioner of Police
Police Headquarter, I.P. Estate, New Delhi.
2. The Deputy Commissioner of Police
III Bn, DAP, Vikas Puri, New Delhi.
3. The Deputy Commissioner of Police
Outer District, Pitampura Police Line, New Delhi.
4. The Deputy Commissioner of Police
South West District, New Delhi.

... Respondents

(By Advocate :Mr. Amit Yadav)

ORDER (ORAL)

Mr. S.N. Terdal :

Heard Mr. Yogesh Kr. Mahur, counsel for applicant and Mr. Amit Yadav, counsel for respondents.

2. Counsel for applicant submits that since the representations of the applicant are pending, this OA be disposed of with direction to the respondents to consider the pending

representations of the applicant within time frame. Accordingly, without going into the merit of the case, the OA is disposed of with direction to the respondents to dispose of representations dated 06.06.2019 and 11.07.2019 in view of the judgment dated 13.03.2019 passed by the Hon'ble High Court of Delhi in WP (C) 2072/2019 and in view of the order dated 28.05.2018 passed in OA No. 3835/2017 and also taking into account the relevant OM on the subject, by passing a reasoned and speaking order within one month from the date of receipt of certified copy of this order.

**(S.N. Terdal)
Member (J)**

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